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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

*Date of decision: 18<sup>th</sup> March, 2026*

*Uploaded on: 24<sup>th</sup> March, 2026*

+ **W.P.(C) 18992/2025 & CM APPL. 79055/2025**

RAMVRESH

....Petitioner

Through: Mr. Kamlesh Kumar Mishra, Mr. Sawagata, Mr. Akhil Rexwal and Ms. Anisha, Advs.

versus

DELHI CANTONMENT BOARD AND ORS ....Respondents

Through: Mr. Tarveen Singh Nanda, SC with Mr. Gaurav Aggarwal, Adv. for R1 Ms. Namrata Mukim, Standing Counsel for MCD with Ms. Niharika Singh and Ms. Sakshi Saxena, Advs. Insp. Satbir Singh, P.S.- Delhi Cantt. Ms. Vaishali Gupta and Ms Rashi Aggarwal, Advs. for R5

**CORAM:**

**JUSTICE PRATHIBA M. SINGH**

**JUSTICE MADHU JAIN**

**Prathiba M. Singh, J. (Oral)**

1. This hearing has been done through hybrid mode.
2. The present petition has been filed, *inter alia*, seeking directions to the Respondents to consider granting of Certificate of Vending in terms of his representations dated 26<sup>th</sup> May, 2025 and 11<sup>th</sup> November, 2025.
3. The Petitioner claims to be a street vendor vending in the open space, beyond the footpath, Pillar No. 82, Dhaula Kuan Metro Station, Delhi Cantonment, New Delhi – 110021 for more than eighteen years.



4. In support of the fact that the Petitioner has been vending at the above site, the Petitioner has relied upon various challans issued prior to 2023 by the Municipal Corporation of Delhi and/or the Delhi Cantonment Board. The Petitioner was aggrieved by the fact that the Petitioner was left out from the initial and partial survey conducted by the Delhi Cantonment Board.

5. Accordingly, the Petitioner had submitted the representations to the Delhi Cantonment Board dated 26<sup>th</sup> May, 2025 and to the Town Vending Committee dated 11th November, 2025, seeking issuance of the Certificate of Vending.

6. It is submitted by Id. Counsel for the Petitioner that he has placed few of the challans on record. However, the remaining challans issued prior to 2023 are not in the Petitioner's possession since the same have been submitted to the authorities along with the said representations.

7. It is further submitted that the Petitioner, in the absence of the Certificate of Vending, has not been permitted to vend at the site mentioned above.

8. Further, the Id. Counsel for the Petitioner relies on the decision of this Court in *W.P.(C) 2667/2026* titled *Danveer Yadav vs. Delhi Cantonment Board*, wherein *vide* order dated 25th February, 2026 in respect of similar facts the Court had recorded as under:

*“3. The Petitioner claims to be a street vendor in Delhi Cantonment Board and prays that his case be considered in terms of the minutes of meeting of the Town Vending Committee dated 15th January, 2026.*

*4. The case of the Petitioner is that he has three challans to show that he has been vending in the said area. The Petitioner has also made a representation*



*to the Delhi Cantonment Board that he be issued a Certificate of Vending (hereinafter, 'COV').*

*5. Mr. Mishra, ld. Counsel for the Petitioner relies upon the minutes of meeting dated 15th January, 2026 of the Town Vending Committee wherein it was decided that if any vendor is able to produce three challans issued by the Delhi Cantonment Board prior to commencement of survey i.e., 27th October, 2023, then such cases shall be considered by the Town Vending Committee.*

*6. Mr. Nanda, ld. Counsel for Respondent No. 1-Delhi Cantonment Board also confirms the above decision taken in the said meeting.*

*7. The Court has considered the matter, including the photographs placed on record. The case of the Petitioner is that he has three challans prior to 27th October, 2023. The relevant portion of the Minutes of meeting dated 15th January 2026 read as under:*

*“The TVC after lengthy deliberation resolved that vendors who are able to produce at least 03 challans. issued by Delhi Cantonment Board, before the date of commencement of survey i.e. 27.10.2023 shall be considered to be included in the list of street vendors subject to the holding capacity finalized by the TVC. The TVC further directed the Revenue Superintendent to examine the representations of the vendors, as brought out on the agenda site, in the light of the criteria fixed today by this TVC and to submit a report in the next meeting of TVC for consideration and decision.”*



8. Accordingly, in terms of the minutes of meeting dated 15th January, 2026, let the case of the Petitioner be examined by the Delhi Cantonment Board and the decision be communicated to the Petitioner within a period of one month from today.

9. The petition is disposed of in these terms. Pending applications, if any, are also disposed of.”

9. Mr. Nanda, Id. Counsel appearing for the Delhi Cantonment Board submits that the minutes of meeting dated 15<sup>th</sup> January, 2026 have already protected the Petitioner and similarly situated people. The relevant portion of the same reads as under:-

“Resolution No. 1 & 2:

[...]

(8) The TVC further resolved that the holder of temporary vending certificate shall not be evicted from the vending site till the finalisation of vending zones and issuance of vending certificate. However, if there is any violation by these vendors then process should be initiated to cancel the temporary vending certificate.

[...]

Resolution No. 3:

[...]

The TVC after lengthy deliberation resolved that vendors who are able to produce at least 03 challans. issued by Delhi Cantonment Board, before the date of commencement of survey i.e. 27.10.2023 shall be considered to be included in the list of street vendors subject to the holding capacity finalized by the TVC. The TVC further directed the Revenue Superintendent



*to examine the representations of the vendors, as brought out on the agenda site, in the light of the criteria fixed today by this TVC and to submit a report in the next meeting of TVC for consideration and decision.”*

10. The Court has considered the matter.

11. In the present case, there is one challan which has been filed by the Petitioner that is of 2023 and is dated 24<sup>th</sup> April, 2023. In addition, the Petitioner has also placed on record challans dated 25<sup>th</sup> March, 2025, 23<sup>rd</sup> June, 2025, 20<sup>th</sup> August, 2025, and 9<sup>th</sup> September, 2025.

12. The case of the Petitioner is that he has not been allowed to vend at the concerned site. The Cantonment Board has already taken a decision *vide* Minutes of Meeting dated 15<sup>th</sup> January, 2026 to the effect that those persons who have challans prior to 27<sup>th</sup> October, 2023 shall not be disturbed and that their cases shall be verified and a decision shall be taken.

13. Considering the order dated 25<sup>th</sup> February, 2026 passed in *Danveer Yadav (supra)*, let the case of the Petitioner be also examined by the TVC/Delhi Cantonment Board and the decision be communicated within a period of one month.

14. The petition is disposed of in the said terms. Pending applications, if any, are also disposed of.

**PRATHIBA M. SINGH  
JUDGE**

**MADHU JAIN  
JUDGE**

**MARCH 18, 2026/ys/msh**